



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - V SECTION)

MINUTES OF THE NORMS COMMITTEE- V**MEETING No.** NC/5/MEET/Feb/202223/27**DATED:** 02/02/2023Please Note

- I. For information of exporters, Norms Committee - V handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 41 to 43, 50 to 67 .Communications in respect of cases/pertaining to NC- V may be sent to email address: nc5.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/5/MEET/Feb/202223/27 dated 02/02/2023 of Norms Committee - V for the year 2022-23 was held on 02/02/2023 under the Chairmanship of Sh. jai Pal, Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Kuldeep Singh, Asst. Director-1	Ministry of MSME
3	Nand Lal, Technical Consultant	DGFT
4	Shaish Kumar, Technical Consultant	DGFT
5	Ram Asrey Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/5/MEET/Feb/202223/27										
Case Status	Case Approved										
Party Name	SHAHI EXPORTS PRIVATE LIMITED										
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 27 and 02/02/2023										
HQ File Number	HQRNORM APPLY 00005941AM23										
RA File Number	NA										
Licence No and Date	NA										
Norms Committee Decision:											
M/s. Shahi Exports Private Limited vide their application dated 27.01.2023 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, decided to approve the input output norms as under:											
<table><tr><th>Details of Export List</th><th>Qty.</th><th>Details of import item</th><th>Qty. Recommended</th></tr><tr><td>Girls Trouser (Style No. GJ32D607) Made of 70% Cotton 28% Recycled Polyester 2% Spandex Denim Woven Fabric GSM 332+/-10%</td><td>39560 Nos.</td><td>70% Cotton 28% Recycled Polyester 2% Spandex Denim Woven Fabric GSM 332+/-10%</td><td>1.27 Sq. Mtr/Pc</td></tr></table>				Details of Export List	Qty.	Details of import item	Qty. Recommended	Girls Trouser (Style No. GJ32D607) Made of 70% Cotton 28% Recycled Polyester 2% Spandex Denim Woven Fabric GSM 332+/-10%	39560 Nos.	70% Cotton 28% Recycled Polyester 2% Spandex Denim Woven Fabric GSM 332+/-10%	1.27 Sq. Mtr/Pc
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Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.											
RA concerned may take necessary action subject to compliance of other usual conditions.											

Case No.	2 / NC/5/MEET/Feb/202223/27
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 27 and 02/02/2023
HQ File Number	HQRNORM APPLY 00005942AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

M/s. Shahi Exports Private Limited vide their application dated 27.01.2023 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, decided to approve the input output norms as under:

Export List	Qty.	Import item	Qty. Recommended
<p>Girls Trouser</p> <p>Style No GJ32D610</p> <p>Made of 70% Cotton 28% Recycled Polyester 2% Spandex Denim Woven Fabric GSM 332+/-10%</p> <p>(Front panel with Embroidery)</p>	<p>15670</p> <p>Nos.</p>	<p>70% Cotton 28% Recycled Polyester 2% Spandex Denim Woven Fabric GSM 332+/-10%</p>	<p>1.12</p> <p>Sq. Mtr/pc</p>

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No.	3 / NC/5/MEET/Feb/202223/27
Case Status	Case Rejected
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 27 and 02/02/2023
HQ File Number	HQRNORM REVIW00005530AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. Shahi Exports Private Limited vide their application dated 04.01.2023 has requested for re-fixation of norms which were earlier approved in NC meeting no NC/5/MEET/Dec/202223/20 dated 29.12.2022. The Committee considered the case as per agenda along with other relevant papers and discussed at length. Based on recommendation of technical authority, committee decided to maintain Status Quo of its last decision and reject this case.

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.	4 / NC/5/MEET/Feb/202223/27
Case Status	Case Rejected
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 27 and 02/02/2023
HQ File Number	HQRNORM REVIW00005531AM23
RA File Number	NA
Licence No and Date	NA
<p>Norms Committee Decision:</p> <p>M/s. Shahi Exports Private Limited vide their application dated 04.01.2023 has requested for re-fixation of norms which were earlier approved in NC meeting no NC/5/MEET/Dec/202223/20 dated 29.12.2022. The Committee considered the case as per agenda along with other relevant papers and discussed at length. Based on recommendation of technical authority, committee decided to maintain Status Quo of its last decision and reject this case.</p> <p>RA concerned to take further necessary action subject to compliance of other usual conditions.</p>	

Case No.	5 / NC/5/MEET/Feb/202223/27
Case Status	Case Deferred
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 27 and 02/02/2023
HQ File Number	HQRNORM REVIW00005785AM23
RA File Number	NA
Licence No and Date	NA
<p>Norms Committee Decision:</p> <p>M/s. Shahi Exports Private Limited vide their application dated 17.01.2023 has requested for re-fixation of norms which were earlier approved in NC meeting no NC/5/MEET/Dec/202223/20 dated 29.12.2022. The Committee considered the case as per agenda along with other relevant papers and discussed at length. Based on recommendation of technical authority, committee decided to ask the firm to appear for personal hearing with sample of the export product and justification of consumption.</p> <p>The case stands deferred for re-listing.</p>	

Case No.	6 / NC/5/MEET/Feb/202223/27
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED

Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 27 and 02/02/2023																											
HQ File Number	HQRNORM REVIW00005806AM23																											
RA File Number	NA																											
Licence No and Date	NA																											
Norms Committee Decision:																												
M/s. Shahi Exports Private Limited vide their application dated 18.01.2023 has requested for re-fixation of norms which were earlier approved in NC meeting no NC/5/MEET/Jan/202223/23 dated 05.01.2023. The Committee considered the case as per agenda along with other relevant papers and noted that NC-V had inadvertently mentioned wrong style no in description of export items. Therefore, committee decided to rectify the input output norms as under																												
<table><tr><th>Details of Export List</th><th>Qty.</th><th>Details of import item</th><th>Qty. Recommended</th></tr><tr><td>Girls Jacket with Hood (Style No SY1092) Made of 100% Polyester PU Coated Printed Woven Fabric GSM 110+/-10%</td><td>2770 Nos.</td><td>100% Polyester PU Coated Printed Woven Fabric GSM 110+/-10%</td><td>1.46 Sq. Mtr/Pc</td></tr><tr><td>Girls Bib and Brace (Style No SY1092) Made of 100% Nylon PU Coated Dyed Woven Fabric GSM 105+/-10%</td><td>2770 Nos.</td><td>100% Nylon PU Coated Dyed Woven Fabric GSM 105+/-10%</td><td>0.95 Sq. Mtr/Pc</td></tr><tr><td>100% Polyester Dyed Woven Fabric GSM 255+/-10%</td><td></td><td>100% Polyester Dyed Woven Fabric GSM 255+/-10%</td><td>0.26 Sq. Mtr/Pc</td></tr><tr><td>With 100% Polyester Dyed Woven Fabric GSM 255+/-10%</td><td></td><td>100% Polyester Dyed Fleece Knitted Fabric GSM 250+/-10%</td><td>0.28 Sq. Mtr/Pc</td></tr><tr><td>And 100% Polyester Dyed Fleece Knitted Fabric GSM 250+/-10%</td><td></td><td></td><td></td></tr></table>					Details of Export List	Qty.	Details of import item	Qty. Recommended	Girls Jacket with Hood (Style No SY1092) Made of 100% Polyester PU Coated Printed Woven Fabric GSM 110+/-10%	2770 Nos.	100% Polyester PU Coated Printed Woven Fabric GSM 110+/-10%	1.46 Sq. Mtr/Pc	Girls Bib and Brace (Style No SY1092) Made of 100% Nylon PU Coated Dyed Woven Fabric GSM 105+/-10%	2770 Nos.	100% Nylon PU Coated Dyed Woven Fabric GSM 105+/-10%	0.95 Sq. Mtr/Pc	100% Polyester Dyed Woven Fabric GSM 255+/-10%		100% Polyester Dyed Woven Fabric GSM 255+/-10%	0.26 Sq. Mtr/Pc	With 100% Polyester Dyed Woven Fabric GSM 255+/-10%		100% Polyester Dyed Fleece Knitted Fabric GSM 250+/-10%	0.28 Sq. Mtr/Pc	And 100% Polyester Dyed Fleece Knitted Fabric GSM 250+/-10%			
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RA concerned may take necessary action subject to compliance of other usual conditions.																												

Case No.	7 / NC/5/MEET/Feb/202223/27
Case Status	Case Deferred
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 27 and 02/02/2023
HQ File Number	HQRNORM APPLY 00005071AM23

RA File Number	NA
Licence No and Date	NA
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda and other paper and noted that firm has submitted their reply. After detailed deliberation, committee decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	8 / NC/5/MEET/Feb/202223/27										
Case Status	Case Approved										
Party Name	SHAHI EXPORTS PRIVATE LIMITED										
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 27 and 02/02/2023										
HQ File Number	HQRNORM APPLY 00005939AM23										
RA File Number	NA										
Licence No and Date	NA										
Norms Committee Decision:											
M/s. Shahi Exports Private Limited vide their application dated 27.01.2023 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, decided to approve the input output norms as under:											
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Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.											
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